

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 29 OF 1992.

Trial No.

DATE OF DECISION 19-9-1995.

J.H. Shah, **Petitioner**

Mr. D.M. Thakker, **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondent(s)**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

(7)

J.H. Shah
Telecom Office Asstt.,
Khambhat
C/o. Sub Divisional Officer,
Telegraph
Mariyampura, New Telecom Bldg.,
Khambhat. Applicant.

(Advocate: Mr. D.M. Thakker)

Versus.

1. Union of India, through
Addl. General Manager,
Ramnivas Bldg., Khanpur,
Ahmedabad.
2. Divisional Engineer
(Administration),
Office of T.D.M.,
Municipal Bldg., 2nd floor
Nadiad.
3. Sub Divisional Officer,
Telegraph, Mariyampura,
New Telecom Bldg.,
Khambhat.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 29/1992

Date: 19-9-1995.

Per: Hon'ble Mr.V.Radhakrishnan, Admn. Member.

Mr. Thakker for the applicant states that the applicant was earlier transferred from Cambay to Nadiad vide order dated 23.1.1992 and in view of the interim order of this Tribunal the applicant continues at Cambay. At the present stage the applicant is prepared to give a representation to the authorities regarding his request for retention at Cambay. This

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may be considered as per the present exigencies of administration and decision taken keeping in view the request of the applicant. Mr. Kureshi for the respondents has no objection to such a course of action. Accordingly the applicant is directed to submit a representation to the concerned authorities within a period of two weeks which shall be considered and decided by the respondents within a period of four weeks on receipt thereof. The applicant shall be informed within a week thereafter. In view of the above directions, Mr. Thakker seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)

vtc.